

ACT NO. XII OF 1900.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 24th August, 1900.)

An Act to amend the Law of Evidence with respect to Bankers' Books.

WHEREAS it is expedient to amend the Bankers' Books Evidence Act, 1891; It is hereby enacted as follows:— XVIII o
1891.

Short title and commencement.

1. (1) This Act may be called the Bankers' Books Evidence Act, 1900; and

(2) It shall come into force at once.

Amended definition of "company".

2. For the definition of "company" contained in section 2, sub-section (1), of the said Act the following shall be substituted, namely:—

"(1) 'company' means a company registered under any of the enactments relating to companies for the time being in force in the United Kingdom or any of the Colonies or Dependencies thereof or in British India or incorporated by an Act of Parliament or of the Governor General in Council, or by Royal Charter or Letters Patent;".